CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

<u>CONTEMPT PETITION (C) NO.180/00008/2017</u> IN <u>O.A. No. 321 OF 2012</u>

Monday, this the 9th day of July, 2018.

CORAM:

HON'BLE Dr. K.B. SURESH, JUDICIAL MEMBER HON'BLE Mr. E.K. BHARAT BHUSHAN, ADMINISTRATIVE MEMBER

- 1. S. Krishnan, 60 years, S/o. M. Subraniam, Multi Task Employee (MTS), Head Record Office, RMS TV Division, Thiruvananthapuram – 695 001. Residing at Parottukonam, Thiruvananthapuram.
- 2. R. Sudhakaran, 61 years, S/o. V. Raghavan,
 Multi Task Employee (MTS), Head Record Office,
 RMS TV Division, Thiruvananthapuram 695 001.
 Residing at Thalikadu Veedu, Manvila, Thiruvananthapuram.
- 3. K. Surendran, 61 years, S/o. S. Kunjukrishnan,
 Multi Task Employee (MTS), Head Record Office,
 RMS 'TV' Division, Thiruvananthapuram 695 001.
 Residing at Nettamivila Veedu, Mannottukonam East,
 Payyattuvila (P.O), Balaramapuram. Petitioners/
 Applicants in the O.A

[By Advocate Mr. Vishnu S. Chempazhanthiyil]

Versus

- 1. Shri L.K. Gangadharan, The Senior Superintendent, RMS TV Division, Thiruvananthapuram 695 001.
- Smt Anjali Anand, The Chief Postmaster General,
 Kerala Circle, Thiruvananthapuram 695 033.
 Respondents in the O.A

[By Advocate Mr. N. Anilkumar, Senior PCGC]

The Contempt Petition (Civil) having been heard on 09.07.2018, the Tribunal on the same day delivered the following:

ORDER:(Oral)

Per: Dr. K.B. Suresh, Judicial Member

Learned counsel on both sides submitted that full compliance has been now made and the CP can be closed.

2. Therefore, Contempt Petition is closed. Notices stand discharged. No order as to costs.

(Dated, this the 9th July, 2018.)

(E.K. BHARAT BHUSHAN) ADMINISTRATIVE MEMBER (Dr. K.B. SURESH) JUDICIAL MEMBER

Annexures of the Petitioner

- Annexure P-1: A true copy of the order dated 17.09.2015 in O.A No. 321/2012, of this Hon'ble Tribunal.
- Annexure P-2 : True copy of the judgment dated 10.06.2016 in O.P (CAT) No. 146/2016 of the Hon'ble High Court.
- Annexure P-3 : True copy of the print out of the case status from the web site of the Hon'ble Supreme Court of India in Special Leave Petition with Diary No. 14749/2017.
- Annexure P-4 : True copy of the print out of the data as available from the webt site of the Hon'ble Apex Court in respect of the case filed under Diary No. 439/2018.
- Annexure P-5 : True copy of the order dated 05.04.2018 in R.P. No. 801/2018 in SLP No. 11647/2017 of the Hon'ble Supreme Court of India.

Annexures of the respondents

- Annexure R-1: A true copy of order dated 17.09.2015 of the Hon'ble Tribunal in O.A No. 321/2012.
- Annexure R-2: A true copy of judgment dated 10.06.2016 of the Hon'ble High Court in OP (CAT) No. 146/2016.
- Annexure R-3: A true copy of judgment dated 24.07.2017 of the Hon'ble Supreme Court in SLP Diary No. 14749/2017.
- Annexure R-4: A true copy of judgment dated 12.08.2016 of Hon'ble Supreme Court in Civil Appeals No. 90/2015 and 91/2015.
- Annexure R-5: A true copy of judgment dated 17.11.2017 in SLP(C) No. 31917/2017 of the Hon'ble Supreme Court.
- Annexure R-6: True copy of the judgment in SLP under Diary No. 14749/2017 dated 24.07.2017.
- Annexure R-7: True copy of the relevant pages of the Review Petition.
- Annexure R-8: True copy of the Directorate letter No. 02-21/2016-SPB-I dated 21.05.2018.
- Annexure R-9: True copy of the letter No. CO/LC/1/OP (CAT)/16 dated 23.05.2018.
- Annexure R-10: True copy of the minutes of the Departmental Screening Committee dated 05.06.2018.
- Annexure R-11: True copy of the Memo No. B-II/II-3/20 dated 07.06.2018.
